



The Identification of Prisoners (Tamil Nadu Amendment) Act, 1981

Act 44 of 1981

Keyword(s):

Central Act Amendment, The Identification of Prisoners Act, 1920

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TAMIL NADU ACT NO. 44 OF 1981.*

**THE IDENTIFICATION OF PRISONERS
(TAMIL NADU AMENDMENT) ACT, 1981.**

[Received the assent of the President on the 21st July 1981, first published in the Tamil Nadu Government Gazette Extraordinary on the 27th July 1981 (Aadi 12, Thunmathi-2012-Thiruvalluvar Aandu).]

An Act further to amend the Identification of Prisoners Act, 1920 in its application to the State of Tamil Nadu.

BE it enacted by the Legislature of the State of Tamil Nadu in the Thirty-second Year of the Republic of India as follows :—

Short title and extent.

1. (1) This Act may be called the Identification of Prisoners (Tamil Nadu Amendment) Act, 1981.

(2) It extends to the whole of the State of Tamil Nadu.

Amendment of section 2, Central Act XXXIII of 1920.

2. In clause (b) of section 2 of the Identification of Prisoners Act, 1920 (Central Act XXXIII of 1920), after the words "sub-inspector", the words "and includes Finger Print Experts of the Finger Print Bureau, Madras and of the Single Digit Finger Print Sections in the State of Tamil Nadu" shall be inserted.

* For Statement of Objects and Reasons, see *Tamil Nadu Government Gazette* Extraordinary, dated the 27th February 1981, Part IV-Section 1, page 122.